



22, 23, 30

% 10.12.2008

Present: Mr Amit Bhagat for the appellant.  
Mr R D Jolly for the respondent.

+ITA Nos 596/2008, 597/2008, 594/2008 & CM Nos 6653/2008,  
6655/2008 6649/2008 (stay)

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The Income Tax Appellate Tribunal has decided on facts. No substantial question of law arises for our consideration. The appeals are dismissed. All pending applications also stand dismissed as having become infructuous.

*Amplumad.*  
BADAR DURREZ AHMED, J

*Rajiv Shakti*  
RAJIV SHAKDHER, J

December 10, 2008  
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